



The Indian Stamp (Tripura Sixth Amendment) Act, 2023

Act No. 5 of 2023

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PART--III-- Acts of Tripura Legislature.

**GOVERNMENT OF TRIPURA
LAW DEPARTMENT
SECRETARIAT : AGARTALA**

NO.F.8(10)-Law/Leg-I/2022

Dated, Agartala, the 2nd May, 2023.

NOTIFICATION

The following Act of the Tripura Legislative Assembly received the assent of the Governor of Tripura on the 1st May, 2023 and is hereby published for General information.

(Sopan Chaudhuri)
Joint Secretary, Law
Government of Tripura

Tripura Gazette, Extraordinary Issue, May 11, 2023 A. D.

Tripura Act No. 5 of 2023

THE INDIAN STAMP (TRIPURA SIXTH AMENDMENT) ACT, 2023

**AN
ACT**

Further to amend the Indian Stamp Act, 1899 (2 of 1899), in its application to the State of Tripura.

BE it enacted by the Legislative Assembly of Tripura in the Seventy Fifth year of the Republic of India as follows:-

Short title, and

Commencement: 1. (1) This Act may be called the “Indian Stamp (Tripura Sixth Amendment) Act, 2023”.

(2) It shall come into force from the date of its publication in the Tripura Gazette.

Application of Act: - 2. The Indian Stamp Act, 1899 (here in after referred to as the Principal Act) as in force in the State of Assam and as extended to the State of Tripura, shall, in its application in Tripura be amended for the purpose and in the manner herein after provided.

Amendment of the Schedule:-

3. For item No.23- of Schedule-I of the Principal Act, as inserted by the following shall be substituted, namely:-

“23. Conveyance as defined by Section 2(10), not being a transfer charged or exempted under no. 62-

Description of instruments	Proper stamp duty
23. CONVEYANCE [as defined by section 2(10)] not being a Transfer charged or exempted under No. 62- (1) In case of transfer to a female or group of female persons. (2) In all other cases. Exemption Assignment of Copy Right under the Copy Right Act, 1957 (Act XIV of 1957) Co-Partnership Deed- see partnership (No.46)	(1) 4% of the amount of value of the consideration for such conveyance. (2) 5% of the amount of value of the consideration for such conveyance.

-Sd-

(Sopan Chaudhuri)
Joint Secretary, Law
Government of Tripura